

**Naptha-Jhakri and Thein Dam
Projects**

5957. SHRI CHIRANJI LAL SHARMA: Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government have received any request from the Haryana Government to review the inter-state agreement in Naptha-Jhakri and Thein Dam projects; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) In respect of Naptha-Jhakri there has been no request from the Haryana Government for a review of the Inter-State Agreement. Regarding the Thein Dam project, Haryana has requested for a share in the power benefits accruing from the project.

(b) In respect as Thein Dam project it is proposed to hold discussions with the concerned States, with a view to resolving the differences.

**Illegal Coal Mines in Purulia, West
Bengal**

5958. SHRI BASUDEB ACHARYA: Will the Minister of ENERGY AND COAL be pleased to state:

(a) number of coal mines being illegally operated in the District of Purulia, West Bengal;

(b) whether Government propose to stop the operation of those mines; and

(c) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c) Information is being collected and would be placed on the Table of the House.

Agricultural Land under Irrigation

5959. SHRI G. Y. KRISHNAN: Will the Minister of IRRIGATION be pleased to state:

(a) what is the total acreage of agricultural land in the country, state-wise which is to be brought under irrigation;

(b) what is the total acreage, State-wise, which has already been brought under irrigation; and

(c) how much of such land is already covered and how much is proposed to be covered by major, medium and minor irrigation schemes separately?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (c) A statement giving the details is enclosed.